

BR>**Title:**Regarding the extension of the House till the completion of voting on approval of proclamation by the President in Bihar.

MR. DEPUTY-SPEAKER: The time was extended up to eight o'clock. Shri Yerrannaidu is now on his legs. Is it the sense of the House that the time should be extended till this measure is voted.

SOME HON. MEMBERS: Yes.

MR. DEPUTY-SPEAKER: Now, the sense of the House has been taken to extend the time of the House.

MR. SPEAKER: Now I put the Statutory Resolution to vote.

The question is:

"That this House approves the Proclamation issued by the President on the 12th February, 1999 under article 356 of the Constitution in relation to the State of Bihar."

The Lok Sabha divided:

MR. SPEAKER: Hon. Members, there is a substantial difference between the total figure on the display board and the number of Members obviously present in the House. This is apparently due to electronic voting not having been done as per instructions. Slips have been distributed to those hon. Members whose voting has not been reflected on the display board of division numbers. The final tally with reference to voting by slips should also help us to know the correct result of the voting.

Let us wait for some more time.

MR. SPEAKER: Hon. Members, if the House agrees, the sick persons in the Inner Lobby may be allowed to leave.

SEVERAL HON. MEMBERS: Yes....(Interruption)

(Interruptions)

MR. SPEAKER: Hon. Members, there is a vote by slip made by hon. Member, Shri Ghani Khan Chowdhury. Our staff are not able to locate him in the House. I am making an enquiry to verify the correct position whether he is present in the House.

SHRI SOMNATH CHATTERJEE (BOLPUR): No doubt, he came here earlier.

MR. SPEAKER: Unless the Division is completed, he cannot leave the House.

THE MINISTER OF POWER, MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF NON-CONVENTIONAL ENERGY SOURCES (SHRI P.R. KUMARAMANGALAM): No. He was not present.

MR. SPEAKER: I have given permission to only three hon. members to vote from the Inner Lobby.

SHRI SHARAD PAWAR (BARAMATI): Sir, if you do not want to count his vote, I do not have any objection. But he was very much here. He is a sick person. If you do not want to count his vote, you do not count.

Sir, I have accepted your proposal. If you are not ready to count his vote, I have no objection. But he was here.

MR. SPEAKER: Hon. Members, after counting the vote of Shri A.B.A. Ghani Khan Chowdhury, the result of the division is:

Ayes: 279

Noes: 250

The Statutory Resolution is adopted.

The motion was adopted.